

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MERCATOR PETROLEUM LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MERCATOR PETROLEUM LIMITED
2.	Date of incorporation of corporate debtor	04/05/2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Mumbai-Maharashtra.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U11102MH2007PLC170562
5.	Address of the registered office and principal office (if any) of corporate debtor	83-87, 8th floor, Mittal Tower, B-Wing Nariman Point Mumbai Maharashtra, INDIA- 400021
6.	Insolvency commencement date in respect of corporate debtor	Order pronounced: 31.08.2020 Order Received on 07.09.2020
7.	Estimated date of closure of insolvency resolution process	05/03/2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	MS. PINKUSH JAISWAL IBBI/IPA-002/IPN00452/2017-18/11409
9.	Address and e-mail of the interim resolution professional, as registered with the Board	204, Kanchan Apptt., Dhantoli, Tikekar road, Nagpur, Maharashtra - 440 012 Email: fcspinkush@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	204, Kanchan Apptt., Dhantoli, Tikekar road, Nagpur, Maharashtra - 440 012 Email: irp.mpl@gmail.com
11.	Last date for submission of claims	21.09.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NOT APPLICABLE
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal –Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the MERCATOR PETROLEUM LIMITED vide order pronounced on 31.08.2020.

The creditors of MERCATOR PETROLEUM LIMITED, are hereby called upon to submit their claims with proof on or before 21.09.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA, if any.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

Date : 09/09/2020

Place : Nagpur

PINKUSH JAISWAL

Interim Resolution Professional

IBBI/IPA-002/IPN00452/2017-18/11409

